

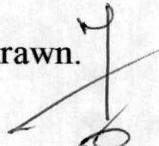
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O.A.No. 301 of 2003.

Order d.d. 08.04.2005.

Heard Mr. K.C.Mishra, learned counsel appearing for the Applicant and Mr. Ashok Mohanty, Learned Senior Counsel appearing for the KVS.

Applicant Shri R.C. Rout, having faced transfer from K.V., Cuttack to KV, Narangi has approached this Tribunal in the present O.A. u/s.19 of the A.T. Act, 1985 and obtained an ad interim order of stay of his impugned order of transfer dated 5.6.2003 and, as it appears, now on the strength of the said ad interim order, he continued to serve as a Teacher of K.V. Cuttack. By filing a Memo dated 21.03.2005, the Advocate Mr. T.R.Mohanty intimated that the relief prayed for by the Applicant in the present case has already been granted to him by the Respondents and today by filing another Memo Mr. K.C.Mishra, learned counsel appearing for the Applicant has sought permission to withdraw this O.A. It appears, the Applicant has now been posted on transfer at K.V.. ARC, Charibatia for which he has prayed for withdrawal of this Original Application.

Having heard learned counsel for both parties, this O.A. No. 301 of 2003 is hereby dismissed as withdrawn.



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Send copies of this order to both the parties (Applicant and Respondents) and free copies of this order be given to learned counsel for both sides.

John S
08/04/05
MEMBER (JUDICIAL)

copy of order
1.8/4/05 - send
the counsel
or both sides.

W. J. Murphy
S.D.

W. J. Murphy
08/04/05